

DELHI JUDICIAL ACADEMY

Sector-14, Dwarka, New Delhi-110078

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Website: www.Judicialacademy.nic.in, Email: dja@nic.in

No. DJA/Appt. of Law Researcher/318/2019/

Dated:- 09.01.2019

Employment Notice

Applications are invited from Indian Nationals born on or after 01.01.1991 **for appointment of 03 Law' Researchers** at Delhi Judicial Academy on a consolidated honorarium of Rs. 30,000/- per month (consolidated honorarium Rs.35,000/- per month if extended for second year), initially for a period of one year on contract basis extendable by another one year, at the sole discretion of the Appointing Authority.

Short listed candidates will be called for an Interview on 1st & 2nd Feb., 2019 (subject to change as per the discretion of Competent Authority).

The candidate must be a Law Graduate from a recognized university. Those who have appeared for the final examination, may also apply. Such candidates, however, will have to produce the proof of having passed the final law examination by the date fixed for holding the interview.

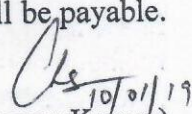
The applications shall be submitted in the prescribed form (Annexure "1").

The application shall bear the recent passport size photograph of the applicant and accompanied by self attested copies of relevant documents in support of the information supplied against column no. 9, 10, 11 and 12. The application shall be submitted in a closed envelope, clearly mentioning on the envelope "**Application for appointment as Law Researcher at Delhi Judicial Academy**", addressed to the **Director (Administration), Delhi Judicial Academy, Sector-14, Dwarka, New Delhi-110078**. The application should reach the Academy on or before 20.01.2019 by 4:00 p.m.

Applications which are incomplete, unsigned and received after prescribed date and time, shall be rejected summarily and no enquiry will be entertained in this regard.

It may also be noted that the above engagement is a full time job and purely contractual in nature. It would not confer any right of permanent employment at Delhi Judicial Academy. It is also clarified that a Law Researcher will not be entitled to practice or take up any other assignment during the period of he/she works as Law Researcher at the Academy. Any ethical breach by a Law Researcher will be viewed seriously and will disentitle the Law Researcher from receiving a certificate.

The Candidates may also note that they may be required to work even beyond Office hours depending upon the exigency of the research work for which no over time shall be payable. No TA/DA shall be paid to the candidates called for interview.


(Chandrasen Kumar)
Chief Administrative Officer